

FIR RC-DAI-2020-A-0026

CBI Vs Mahesh Sharma

U/s. 7 A and B, PC Act r/w 120 B IPC

24.09.2020

An application for bail of accused Mahesh Sharma has been received by assignment through e-mail of the official site of the court.

Present : Sh. Tejvinder Singh, Ld. Public Prosecutor for CBI.

Ms. Pragya Verma, Ld. Counsel for accused Mahesh Sharma.

The matter has been taken up through video conferencing using CISCO WEBEX hosted by Sh. Sudhir Kumar, Reader of this court.

Ld. Counsel for the applicant/accused wishes to argue on the application in physical form. As the physical hearing of the court is fixed for **28-09-2020**, therefore, at request of the counsel of the applicant/accused list the present application on **28-09-2020 at 10.30 a.m.**

Notice of the application has also served upon to CBI through Ld. Public Prosecutor.

A copy of this order be also sent to the Computer Branch for uploading on the official website.



(Vimal Kumar Yadav)

**Special Judge (PC Act), CBI-01,
Rouse Avenue District Court, New Delhi**

24.09.2020

